

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Checklist for filing of Appeals under the Competition Act, 2002

Appeals to be in Form appended to ‘The Competition Appellate Tribunal

(Form and Fee for Filing an Appeal and Fees for Filing Compensation Applications) Rules, 2009’ (Rules 2009) Along with an affidavit.

Refer also Rules 3 & 6 and the Form appended to the aforesaid Rules and

Regulation 7, 8 and 9 of ‘The Competition Appellate Tribunal (Procedure)

Regulations, 2011’

- **In E-Filing:** (User manual is available on e-filing portal in Help Center, i.e., <https://efiling.nclat.gov.in/helpInner.drt>)

1. <u>Basic Details:</u> (Language – English)	<ul style="list-style-type: none">- “Act” should be selected correctly.- “Section” should be selected correctly.- “NCLAT Location” should be selected as New Delhi only.- “Jurisdiction/Location” should be selected correctly.- Case title will be auto filled (According to memo of parties, such as ‘ABC & Anr vs XYZ & Ors’, which is to be filled by the respective party(ies) at the time of filling the details of Appellant(s) and Respondent(s)).- In case of penalty imposed by the C.C.I., penalty amount to be mentioned correctly as per the impugned order.- C.C.I. case details should be mentioned correctly such as (i) Case number and (ii) Case title.- Copy order dates & Presiding Judge(s) and other members’ details should be
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mentioned correctly as per the impugned order.

- If parties want to file IA along with appeal, tick mark (✓) in the given column.
- Appellant's and Respondent's list as well as representative details under the tab "Add Appellant", "Add Respondent" and "Add Representative" should be updated accordingly, as per memo of parties.
- Upload documents. (Color scanned copies of original documents should be uploaded.)
- Filing fees is to be deposited through Bharatkosh/Demand Draft as per Act/Rules (details of Transaction ID for Bharatkosh payments and Demand draft fees particulars should be mentioned correctly and separately for each appeal/application).
- Details are required to be submitted separately for each impugned order being challenged.
- In IA, Contempt case, Review Application, Restoration Application, e-filing number/case number of pending/disposed case should be mentioned correctly.
- In IA(s), Contempt case, review application, restoration application, etc. case type and subject should be selected correctly before uploading documents.
- Please ensure that uploading of documents for IA should be done separately from main case in e-filing.
- Separate IAs to be filed in e-filing portal for exemption from filing certified copy of impugned order, true typed/translated copy of annexures and dim/illegible pages etc.
- Please check and ensure that all documents are uploaded with correct indexing in single PDF (Volume-wise).
- Bookmarking / pagination should be done as per index, while uploading the documents in e-filing portal and it is mandatory to fill all the details.

Helpline number: 011-24306820